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**LAY NOTE BEFORE THE HON'BLE MEMBERS
NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

MA. 12. of 2025
in

Original Application No. 94/2020/EZ

&

M.A. No. 42/2022/EZ

S.D.Loda Vs. Union of India & Ors.

The instant case pertains to pollution and cleaning of Senki/Pachin/Dikrong river. The case has been disposed off vide order dated 25.08.2022 wherein various directions have been issued which have to be complied within prescribed deadline. The Compliance report pertaining to seven such directions were to be filed by 31.10.2022. On compliance report not being filed, the matter was placed for direction. M.A. No. 42/2022/EZ was registered which has now been disposed off vide order dated 05.01.2023 directing the Government of Arunachal Pradesh to file compliance report by 15.01.2024 to the directions issued therein.

In compliance of directions contained in order dated 05.01.2023, office was in receipt of one affidavit dated 15.01.2024 through email dated 16.01.2024 on behalf of state of Arunachal Pradesh, affirmed by the Joint Director, Directorate of Urban Local Bodies, Government of Arunachal Pradesh. The said affidavit was placed before Hon'ble Members on 09.02.2024 for kind perusal and appropriate direction, if any, wherein it was directed to place the matter after expiry of all timelines given in the final order passed in the O.A.

It may be noted that vide order dated 25.08.2022 by which Original Application has been disposed of, in its paragraph number 32,33, 35,36 and 37, following directions have been issued.

1. **Para 32, Page 40 of order dated 25.08.2022:** The direction has been issued to complete the construction of 3 MLD Sewage Treatment Plant (STP) at Naharlagun Township within the projected two years, i.e. by 01.09.2024 and the affidavit of compliance to be filed by the Commissioner, Itanagar Municipal Corporation.
2. **Para 33 at page 41 of order dated 25.08.2022:** The direction has been issued with respect to laying down of Sewerage Network Pipes. Affidavit of compliance directed to be filed by 15.01.2024.
3. **Para 35 at page 42 of order dated 25.08.2022:** The direction has been issued with respect to completion of Augmentation of Waste Management System in the capital Complex and development of External Infrastructure of Landfill sites at Chimpu, Itanagar by 31.05.2023 and affidavit of compliance filed.
4. **Para 36 at page 44 of order dated 25.08.2022:** The direction has been issued regarding completion of Project under AMRUT 2.0

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Mission with respect to treatment of 75MT of mixed waste from all kinds of institutions flowing into the river by 31.08.2024 and the Government of Arunachal Pradesh to file affidavit of compliance by 15.09.2024.

5. **Para 37 at page 44-45 of order dated 25.08.2022:** The Itanagar Municipal Corporation has been directed to expedite the completion of the Solid Waste Management site at Karsingsa expeditiously preferably by 31.12.2022 and take steps for Solid Waste Management Disposal as well as Bio-Mining so as to reduce the legacy waste at the Chimpu dumping sites and file affidavit of compliance by 31.03.2023.

In this regard, it is submitted that no affidavit of compliance has been filed by the Itanagar Municipal Corporation and the Government of Arunachal Pradesh as on date.

Therefore, if directed, M.A. may be registered in the instant case for the purpose of compliance of the order of the Hon'ble Tribunal as the O.A. has already been disposed off.

Placed for appropriate order/direction.

- Sd/-

Ld. Dy. Registrar

- Sd/-

Section Officer

- Sd/-

Ld. Registrar

- Sd/-

Hon'ble Expert Member

- Sd/-

Hon'ble Judicial Member